

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH  
I.A. No.                      of 2021  
In  
Original Application No. 13 of 2020**

Padma Kodali,

...Applicant

-versus-

1. State Environmental Impact Assessment Authority,  
Environment and Forest Department & Ors.

...Respondents.

**INDEX TO TYPED SET OF DOCUMENTS FILED BY THE 3<sup>RD</sup> RESPONDENT**

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1.	13.08.2019	Application for Gram-Panchayath License for establishment of industry made by the 3 <sup>rd</sup> Respondent.	2-3
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Dated at Chennai on this the 16<sup>th</sup> day of July, 2021.

  
COUNSEL FOR 3<sup>RD</sup> RESPONDENT



GOVERNMENT OF KARNATAKA  
DEPARTMENT OF INDUSTRIES AND COMMERCE



Phone : 08392-242643, 242858,  
Email ID: id-bellary@karnatakaindustry.gov.in  
Web: www.dicballari.in

OFFICE OF THE JOINT DIRECTOR  
DISTRICT INDUSTRIES CENTRE  
Hospet Road, Ballari – 583102

No. DIC/BLY/DLSWA/152/4.13/2019-20

Date: 13.06.2019

Prop: H M Anu  
M/s Sree Sai Industries,  
Sy No.36C1, 36C2 & 36B,  
Harovanahalli, Tq Hosapete,  
Dist Ballari.

Dear Sir,

Sub: Approval of your project by District Level Single Window Clearance Committee Ballari.

Ref: 1. The Karnataka Industries (Facilitation) Act 2002  
2. Notification No.CI 208 SPI 2002 BANGALORE, dated: 4/8/2004  
3. No. DIC/BLY/DLSWA/151/2/2018-19 Date:27-12-2018  
4. Approval of project in the 152 District Level single Window Clearance Committee  
Held on 29.05.2019



We are pleased to inform you that, your project proposal has been considered and has been approved as per reference (3) by the 152 District Level Single Window Clearance Committee Bellary, held on 29.05.2019 with following Infrastructural Assurances.

Subject No: 4.13

PROJECT:	The project proposal of Sree Sai Chemicals Name Has Been Ammended as Sree Sai Industries, Sy No.36C1 & 36C2, 34 & 36, Harovanahalli Tq Hosapete Dist:Ballari Establish "Mineral Benefication & GGBS Manufacturing" with an Investment of Re. 410.00 Lakhs is Approved.
LAND:	The Committee resolved to permit the company to establish the unit Sree Sai Industries Sy No.36C1 & 36C2 at Harovanahalli Tq Hosapete Dist:Ballari with an Extent of Total 6.21 Acres of land to be acquired by KIADB under Single Unit complex is Approved and Sy No. 36B of 0.82 Acres Of Govt Land proposed to obtained on Lease by Proprietor is recommended
POWER:	250 KVA
Water	Harovanahalli Gram Panchayath and Geological Department norms
POLLUTION CONTROL:	The promoters to obtain consent for establishment from KSPCB to establish the unit.
ENVIRONMENTAL CLEARANCE:	Should follow the existing Norms and Obtain NOC from the concerned department before commencing.
INCENTIVES & CONCESSIONS:	As per New Industrial Policy 2014-19.

You are expected to provide employment to the local persons in your proposed unit as per the Government Order No. CI/228/RIS/90, dated 21/04/1995.

We will be pleased to provide the necessary escort services for the speedy implementation of your project. We request you kindly to keep us informed of the progress made in the implementation of the project every quarter.

This approval is valid for two years.

Yours faithfully,

For SREE SAI INDUSTRIES

H M Anu  
Proprietor

*[Signature]*  
Joint Director,  
District Industries Centre, Ballari  
and  
Member Secretary,  
District Level Single Window Clearance Committee

Copy to:

1. Chief Executive officer & Executive member, KIADB Bangalore – for kind information and necessary action.
2. The Deputy Commissioner, Ballari district, Ballari – for kind information and needful action in the matter.
3. The Assistant commissioner, Ballari for kind information and needful action in the matter.
4. The Tasildar –Ballari taluk, District, Bellary for information and needful action in the matter.
5. The Executive Engineer/Assistant Executive Engineer, Gulbarga Electricity Supply company (GESCOM), Ballari for kind information and needful action.
6. The Assistant Director, DIC Sub division Hosapete/Ballari for follow up action



94482 85704  
Mob : 94482 85702  
E-mail : hmsudhakar@gmail.com

Beside 100 Bed Hospital, 8th Cross, M.J.Nagar, Hosapete - 583201 - Bellary Dist

To,

The Panchyath Development officer,  
Grama Panchyath  
CHILAKANAHATTI

Dear Madam

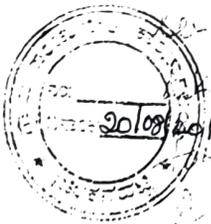
Sub: Request to issue Grama Panch  
Licence for establishment of Industry  
in the above name - Reg.

Ref:

①: Approval of our Project by Dist Co-  
Single Window Clearance Committee  
vide No DIC/BLY/DLSWA/151/2/2018  
/2632 dt 27/12/2018

②: - Few amendments approved by  
- A vide No DIC/BLY/DLSWA/151/4/2018  
2019-20/271 dt 13/2/2019

With reference to the above subject I the  
undersigned Proprietor of M/S Sai Industries would  
like to request you to issue Grama Panchyath  
Licence for establishment of my Industry in the name  
of M/S Sai Industries, Hosapete which has been



Approved by the District meeting at Hosapete  
K.Nagar - B.C.



94482 85704  
 Mob : 94482 85702  
 E-mail : hmsudhakar@gmail.com

Beside 100 Bed Hospital, 8th Cross, M.J.Nagar, Hosapete - 583201, Bellary Dist.

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in the bearing Sy No 36 C 1 & 36 C 2 of Harova  
 Village in Hosapet TA of Chilakanahatti Gram-  
 -ath area.

I once again request You to Issue  
 Licence at an earliest, I am prepared to  
 pay the required licence fee as Per norms.

Thanking You Sir,

Yours faithfully,  
 H. H. H.

Date: 13/8/2019.

Place :- Chilakanahatti

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**Consent For Establishment (CFE)**

Karnataka State Pollution Control Board  
Zonal Office : Bellary.  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Consent No. CTE-315040 Valid upto: 27/08/2024

Industry Colour: ORANGE Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

**Consent Order No.** CTE-315040 **PCB ID:** 81954 **Date.** 26/09/2019  
**To,**  
The Occupier,  
Sree Sai Industries  
8th Cross, MJ Nagara, Hospet.

Sir,

**Sub:** Consent to Establish new activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

- Ref:**
1. CFE application submitted by the industry/organization on 19/08/2019 at regional Office
  2. Inspection of the project site by Regional Officer Bellary on 03/09/2019

With reference to the above, It is to be informed that, the Board hereby accords **Consent for Establishment** for new Activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions.

**Location:**

**Name of the Industry:** Sree Sai Industries  
**Address:** Sy No. 36-C1 & 36-C2, Harovanahalli Village, Hospet Tq.  
**Industrial Area:** Not In I.A, Harovanahalli,  
**Taluk:** Hospet, District: Bellary

1. This consent for establishment is valid up to 27/08/2024 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

Sr	Product Name	Applied Qty/Month	Unit
1	GGBS Manufacturing-20000TPA	1666.6600	TON

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	<b>Consent For Establishment (CFE)</b>	<b>Karnataka State Pollution Control Board</b> Zonal Office : Bellary. Sy No.597 P, Ward No.25, 4th Main, Bellary-583104 Tele : 9900145500
	Consent No. CTE-315040 Valid upto: 27/08/2024	
Industry Colour: <b>ORANGE</b>	Industry Scale: <b>SMALL</b>	
(This document contains <span style="float: right;">8 pages including annexure &amp; excluding additional conditions</span> )		

**I. WATER CONSUMPTION:**

1. The source of water shall be from **Borewell** and total water consumption shall be as below.

Particulars	Water consumption(KLD)
Domestic Purpose	2.0

**II. WATER POLLUTION CONTROL:**

- The industry shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part – I and Part – II.
- The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
- Domestic Sewage shall be discharged to Underground drainage System/ Sewers owned by Local body.
- The trade effluent shall be treated in the Effluent treatment Plant (ETP) to the stipulated standards and the treated trade effluent shall be discharged to the Underground drainage System (UGD) owned by Local body.

**Discharge of effluents under the Water Act:**

Sl. No.	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal
1	Domestic Purpose	1.800 -	

**III. AIR POLLUTION CONTROL:**

- The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.
- The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
- The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

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**Consent For Establishment (CFE)**

Consent No. CTE-315040 Valid  
upto: 27/08/2024

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

**IV. NOISE POLLUTION CONTROL:**

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The industry shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous & other Wastes (Management & Transboundary Movement) Rules 2016, in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the proposed plant and mode of disposal shall be as below.

**VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:**

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

**VII. GENERAL:**

1. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The industry shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
3. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
6. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
7. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
8. The industry shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.

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	<b>Consent For Establishment (CFE)</b>	<b>Karnataka State Pollution Control Board</b>
	Consent No. CTE-315040 Valid upto: 27/08/2024	<b>Zonal Office : Bellary,</b> Sy No.597 P, Ward No.25, 4th Main, Bellary-583104 Tele : 9900145500
Industry Colour: ORANGE	Industry Scale: SMALL	
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9. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which advance an amount equal to the cost estimated by Competent Agency or Committee.
10. The Project authorities shall apply and obtain prior consent of the Board for any new air pollution sources in future.

Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid	: Rs. 12500
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**Note:**

The following Conditions Nil mentioned above are not applicable.

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	<b>Consent For Establishment (CFE)</b>	<b>Karnataka State Pollution Control Board</b>
	Consent No. CTE-315040 Valid upto: 27/08/2024	Zonal Office : Bellary, Sy No.597 P, Ward No.25, 4th Main, Bellary-583104 Tele : 9900145500
Industry Colour: <b>ORANGE</b>	Industry Scale: SMALL	
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**Additional Conditions:**

Sai Industry Google Map

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**Consent For Establishment (CPE)**

Consent No. CTE-315040 Valid  
upto: 27/08/2024

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains

8 pages including annexure & excluding additional conditions



**Consent For Establishment (CFE)**

Consent No. CTE-315040 Valid upto: 27/08/2024

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Industry Colour: ORANGE Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions

**COPY TO:**

1. The Environmental Officer, KSPCB, Regional Office, Bellary for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

**Note:** All efforts should be made to remove colour and unpleasant odour as far as practicable.

**ANNEXURE- II**

Chi m.N o.	Chimney attached to	KVA Rating Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	DG Set-125KVA		5 PM(mg/NM3), SO2 (PPM), NOx(PPM)	--,--,--	AEC	Before commissioning.
2	Ball Mill	Ball Mill		0 PM(mg/NM3), SO2 (PPM), NOx(PPM)	SPM	FIL	Before commissioning.

Note:  
 AEC : Accoustic Enclosures  
 FIL : Bag Filter

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	<b>Consent For Establishment (CFE)</b>	<b>Karnataka State Pollution Control Board</b> Zonal Office : Bellary, Sy No.597 P, Ward No.25, 4th Main, Bellary-583104 Tele : 9900145500
	Consent No. CTE-315040 Valid upto: 27/08/2024	
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**LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.**

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

FOR AND ON BEHALF OF  
KARNATAKA POLLUTION CONTROL BOARD



सत्यमेव जयते

## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 34 IND 2019

Date: 11-12-2019

To,  
Ms. Anu Hiremath,  
Proprietor,  
M/s. Sree Sai Industries,  
8<sup>th</sup> Cross, M. J. Nagar,  
Hospet - 583203  
Karnataka

Madam,

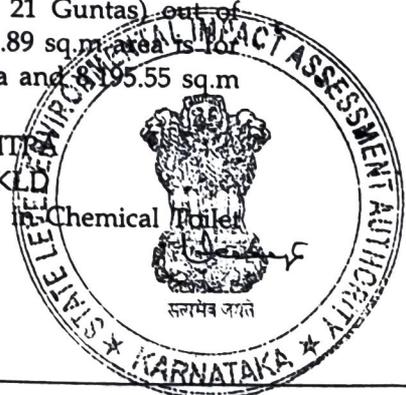
Sub: Establishment of Cement Grinding Unit with a total capacity of 60,000 MTPA at Sy. No. 36/C1 & 36/C2 of Haravanahalli Village, Hospet Taluk, Bellary District, Karnataka by M/s. Sree Sai Industries- Issue of Environmental Clearance - Reg.

\*\*\*\*\*

This has reference to your online application dated 21<sup>st</sup> September 2019 bearing proposal No. SIA/KA/IND/43290/2019 addressed to SEIAA, Karnataka on the subject mentioned above along with Form-1, Pre-Feasibility report as per the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of the provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Application in Form 1, Pre-feasibility Report for proposed Cement Grinding Unit and the additional clarifications furnished in response to the observations of the SEAC, Karnataka.

2. The salient features of the project, for which Environmental Clearance has been considered, are as follows.

- Total land requirement is 26,405.75 sq.m (6 Acres 21 Guntas) out of which 1,046.45 sq.m area is for Built up Area, 8,713.89 sq.m area is for Garden Area, 8,449.85 sq.m area is for Parking Area and 8,195.55 sq.m area is for Paved area.
- Cement Grinding Unit Production Capacity: 60,000 MTPA
- Water requirement: - Total water requirement = 3.75 KLD
- Waste water generated: - 0.72 KLD shall be treated in Chemical Toilet provided inside the site.



13  
State Level Environment Impact Assessment Authority- Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

Proposed Cement Grinding Unit Project of  
M/s. Sree Sai Industries

SEIAA 34 IND 2019

- Raw Materials requirement for cement manufacturing:-

SI No	Raw Materials	Quantity in TPA
1	Clinker	36,000
2	Gypsum	22,800
3	Slag	1,200

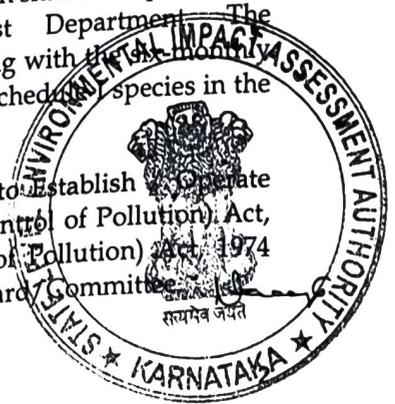
- Products manufactured : Ordinary Portland Cement (Clinker + Gypsum) and Portland Slag Cement (Slag + Clinker + Gypsum) = 60,000 MTPA
- Total investment of the project is: - 3.0 Crores.
- Power requirement: - 1200 KW source form KPTCL/GESCOM.
- Alternative power supply: -1No X 1500 KVA DG sets

3. The State Level Expert Appraisal Committee (SEAC) examined the proposal in the meeting held on 30<sup>th</sup> October 2019 and has recommended for issue of Environmental Clearance.

4. The SEIAA Karnataka has considered the project in its meeting held on 22<sup>nd</sup> November 2019 and after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC, the SEIAA Karnataka hereby accords environmental clearance as per the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions:

I. Statutory compliance

- The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose is involved in the project.
- The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the compliance report (in case of the presence of scheduled species in the study area)
- The project proponent shall obtain Consent to Establish & Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/Committee.



- v. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.

## II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25th August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
- iv. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with monthly monitoring report.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.



- vi. The project proponent shall provide leakage detection and mechanised bag cleaning facilities for better maintenance of bags.
- vii. Pollution control system in the cement plant shall be provided as per the CREP Guidelines of CPCB.
- viii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- ix. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation; Use closed bulkers for carrying fly ash.
- x. Provide wind shelter fence and chemical spraying on the raw material stock piles; and
- xi. Have separate truck parking area and monitor vehicular emissions at regular interval.
- xii. Efforts shall be made to reduce impact of the transport of the raw materials and end products on the surrounding environment including agricultural land by the use of covered conveyor belts/railways as a mode of transport
- xiii. Ventilation system shall be designed for adequate air changes as per ACGIH document for all tunnels, motor houses, cement bagging plants

### III. Water quality monitoring and preservation

- i. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. No. 612 (E) dated 25<sup>th</sup> August, 2014 (Cement) and subsequent amendment dated 9th May, 2016 (Cement) and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. (case to case basis small plants: Manual; Large plants: Continuous)
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.



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**State Level Environment Impact Assessment Authority- Karnataka**  
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

SEIAA 34 IND 2019

Proposed Cement Grinding Unit Project of  
M/s. Sree Sai Industries

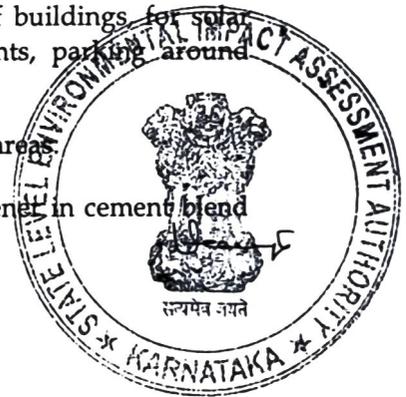
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. Adhere to 'Zero Liquid Discharge'.
- v. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- vi. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off
- vii. The project proponent shall practice rainwater harvesting to maximum possible extent.
- viii. Water meters shall be provided at the inlet to all unit processes in the cement plant.
- ix. The project proponent shall make efforts to minimise water consumption in the cement plant complex by segregation of used water, practicing cascade use and by recycling treated water.

**IV. Noise monitoring and prevention**

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

**V. Energy Conservation measures**

- i. Provide solar power generation on roof tops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.
- ii. Provide LED lights in the offices and residential areas.
- iii. Maximize utilization of fly ash, slag and sweetener in cement blend as per BIS standards.



**VI. Waste management**

- i. The waste oil, grease and other hazardous shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- ii. Kitchen waste shall be composted or converted to biogas for further use. (to be decided on Case to case basis depending on type and size of plant)

**VII. Green Belt**

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

**VIII. Public hearing and Human health issues**

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

**IX. Corporate Environment Responsibility**

- i. The project proponent shall comply with the provisions of this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviations.



18

**State Level Environment Impact Assessment Authority- Karnataka**  
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

SEIAA 34 IND 2019

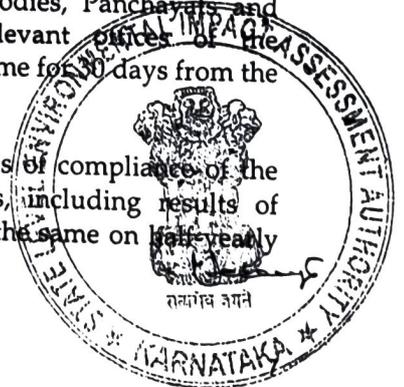
Proposed Cement Grinding Unit Project of  
M/s. Sree Sai Industries

violation of the environmental/ forest/ wildlife norms/ conditions. The company shall have defined system of reporting infringements/ deviation/ violation of the environmental/ forest/ wildlife norms/ conditions and / or shareholders/ stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of Senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/ Regional Office along with the Six Monthly Compliance Report.
- v. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Chapter on Corporate Responsibility for Environment Protection (CREP) for the cement plants shall be implemented.

**X. Miscellaneous**

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half yearly basis.



State Level Environment Impact Assessment Authority- Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

SEIAA 34 IND 2019

Proposed Cement Grinding Unit Project of  
M/s. Sree Sai Industries

- iv. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.



State Level Environment Impact Assessment Authority- Karnataka  
(Constituted by MoEF, Government of India, under section 3(3) of E (P) Act, 1986)

20

SEIAA 34 IND 2019

- Proposed Cement Grinding Unit Project of  
M/s. Sree Sai Industries

- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Yours faithfully,



*Vijayakumar Gogi*  
(Vijayakumar Gogi)  
Member Secretary  
SEIAA Karnataka

Copy to:

1. The Secretary, Ministry of Environment & Forests and Climate Change Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110 003.
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F Wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

# 49, 4th & 5th Floor, 'East Wing', Khanija Bhavan, Race Course Road, Bengaluru - 560 001

Phone No. : 080 - 2226 5383 Fax : 080 - 2226 7901

website : www.kiadb.in email : ceoemkiadb@gmail.com

No.KIADB/HO/Allot/SUC-22926/ 2812/2020-21

Date : 22.07.2020

R.P.A.D

Smt.H.M. Anu,  
Proprietrix,  
M/s Sree Sai Industries  
Beside 100 Bed Hospital  
8<sup>th</sup> Cross, M J Nagar,  
Hospete-583201  
Bellary District.

## ALLOTMENT LETTER

Sir,

Sub: Allotment of 6.21 acres of land in Sy.Nos.36-C1 & 36-C2 of Haruvanahalli village, Mariyammanahalli Hobli, Hospet Taluk, Ballari District.

- Ref :
1. DLSWCC, Ballari District, Meetings dated 30.11.2018 & 29.05.2019
  2. Notification u/s 28(4) of KIAD Act 1966 No:CI/36/SPQ(E)/2019 dtd:10.10.2019
  3. KIADB BM dtd:17.02.2020
  4. Order u/s 28(8) of KIAD Act 1966 No-KIADB/BhooSwa(2)/Daa/75/2020-21dtd:02.06.2020
  5. Your letter dated 14.07.2020.

In pursuance of the approval given by the DLSWCC in its Meetings held on 30.11.2018 & 29.05.2019 this is to inform that, you have been allotted 6.21 acres of land in Sy.Nos.36-C1(3.10 acres) & 36-C2(3.11 acres) of Haruvanahalli Village, Mariyammanahalli Hobli, Hospet Taulk, Ballari District, for setting up of an industry for "Mineral Beneficiation & GGBS Manufacturing" as SUC subject to the terms and conditions indicated in the **Annexure-A** appended hereto and also the terms and conditions mentioned hereafter.

1. The allotment of land is on lease cum sale basis for a period of 15 years. The lease is liable to be cancelled automatically in case the land is not utilised within a period of three years in case of MSME, large projects or five years in cases of mega, ultra mega, super mega projects as defined in the industrial policy or the land is not utilised within a specified period approved by DLSWCC/SLSWCC/SHLCC/Allotment Committee without obtaining valid extensions from the concerned investment approving committees detailed in (c)(iii) of Annexe 'A'.

2. The allotment of land is made on consideration of lumpsum deposit of Rs. 31,71,795/- paid vide receipt no.42640 dt.10.01.2019, receipt no. No.44782 dt.29.04.2019, receipt no.46294 dt.20.09.2019 and receipt no.48592 dt.14.07.2020.

3. (a)The details of tentative cost of the land payable/paid/adjusted is as follows:

Sl. No.	Particulars	Amount (Rs)
1.	Tentative cost of 6.21 acres of land at Haruvanahalli village @Rs.4.50 lakhs per acre	27,94,500/-
2.	Board Service Charges @10%	2,79,450/-
3.	Earnest Money Deposit	35,000/-
4.	Slum Improvement Cess	62,845/-
5.	<b>Total Payable</b>	<b>31,71,795/-</b>
6.	Amount deposited by you	31,71,795/-

(b) You should pay lease rent of Rs.100/- per acre/per annum.

(c) Interest at 10% per annum shall be levied in case the lease rents are not paid within one month from the date on which the lease rents fall due every year.

4. Soon after receipt of 100% premium and on your acceptance of all the terms and conditions indicated herein before and also those mentioned hereinafter, the possession of land will be handed over within 30 days from the date of payment. At the time of taking over possession, you should produce the original receipts, issued for the payments made, to the Engineer in charge of the area

5. On taking possession of land, you shall adhere to the time schedule indicated in the Annexe-A.

6. Your failure to take possession of land within 30 days from the date of payment of the premium shall result in cancellation of allotment and 10% of the amount paid towards premium and E.M.D shall stand forfeited.

7. The Board may accept voluntary surrender of plot subject to levy of penalty at 15% of the allotment cost paid by you.

8. All taxes in respect of the lease including service tax shall be payable by you to the Board.

9. Any deposits made by the allottee will not carry any interest.

10. It shall be mandatory for you to obtain all statutory clearances from the Karnataka State Pollution Control Board and other statutory competent authorities before commencement of the approved project.





## KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

# 49, 4th & 5th Floor, 'East Wing', Khanija Bhavan, Race Course Road, Bengaluru - 560 001

Phone No. : 080 - 2226 5383 Fax : 080 - 2226 7901

website : www.kiadb.in email : ceoemkiadb@gmail.com

-3-

11. You shall create maximum possible additional employment opportunities and provide a minimum of 80% of the employment to the local people on an overall basis. However, you shall employ 100% of the local people in case of Group C&D categories. .

12. The Personnel Officer to be employed by you shall be a Kannadiga.

13. You shall provide minimum one job for each family of land losers.

14. Only courts situated in the city of Bangalore / Gulbarga/ Dharwad shall have jurisdiction.

15. You should make arrangement for rainwater harvesting and ground water recharging in the plot allotted in consultation with Ecology, Environment and Forest Department.

19. Any Change in the address of the Registered Office or Administrative Office of the allottee shall be intimated to the Board immediately.

20. Since you have already paid the 100% land cost, Board Service Charges, Earnest Money Deposit and Slum Improvement Cess, you are requested to contact the Executive Engineer, KIADB Zonal Office, Ballari, and take over the possession of the above land within 30 days.

This allotment letter is issued with the approval of the Chief Executive Officer and Executive Member.

Yours faithfully,

Authorized Signatory



# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

# 49, 4th & 5th Floors, 'East Wing', Khanija Bhavan, Race Course Road, Bengaluru - 560 001

Phone : 080-22265383 Fax : 080-22267901

Website : www.kiadb.in email: ceoemkiadb@gmail.com

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Annexe-A

## CONDITIONS OF ALLOTMENT

The time schedule prescribed for various activities subsequent to payment of premium.

1. (a) For taking over possession of land.	30 days from the date of payment of entire premium.
(b) For execution of Lease Agreement	30 days from the date of receipt of Possession Certificate.
(c) For commencement of construction and completion of project by commencing production.	Construction should be commenced within nine months from the date of taking over possession and production should be commenced :- i) within a period of three years after taking over possession in case of MSME and large industries ii) within a period of five years after taking over possession in cases of mega, ultra mega and super mega projects. iii) Promoters to seek extension of time in writing by giving valid reasons to the concerned investment approving committees viz., DLSWCC / SLSWCC / SHLCC/ <u>Allotment Committee</u> prior to the above mentioned periods.

2. On being satisfied that the land is not put to use for the purpose for which it was allotted, the Board will be free to re-enter upon and take possession of the whole or any part of the land which has not been put to proper use.

3. If necessary, the interest in this plot of land may be offered as security in order to obtain financial assistance from the Govt. or Corporate bodies like Life Insurance Corporation of India, Karnataka State Financial Corporation, Karnataka State Industrial Investment & Development Corporation, Trustees for Debenture Stock or Banks. However, prior permission of the Board shall be obtained for creating second and subsequent charges on the land.

AUTHORISED SIGNATORY.

Director  
Karnataka Industrial Areas Development Board  
Race Course Road, Bengaluru - 560 001



# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

Zonal Office : No: C.A. - 1, Mundargi Industrial Area, 1st Stage,  
Bengaluru Road, Ballari - 583 102.

Phone : 08392 - 251518,

website : www.kiadb.in e-mail : dobballari@kiadb.in

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No: KIADB / BALLARI / DO / 234 / 2020-21

Date : 05.08.2020

To,

M/s. Sree Sai Industries,  
Proprietrix : Smt. H.M. Anu  
Beside 100 Bed Hospital  
8<sup>th</sup> Cross, M. J. Nagar,  
Hospete-583201.  
Ballari-District.

Sir,

- Sub : Handing over the possession certificate of land in various Sy. Nos. Of Haruvanahalli Village, Mariyammanahalli Hobli, Hospet Taluk, Ballari Dist.
- Ref : Head Office Allotment letter No:KIADB/HO/Allot/SUC-22926/ 2812/ 2020-21 Date: 22.07.2020.

\*\*\*\*\*

With reference to the above subject, I am herewith enclosing original possession certificate of land in various Sy.Nos of Haruvanahalli Village, Mariyammanahalli Hobli, Hospet Taluk, Ballari Dist. measuring 6.21 Acres together with Annexure A and Certified Revenue map

Further you are requested to contact the Deputy Development Officer, KIADB, Ballari to execute lease deed agreement.

Thanking you,

Yours faithfully,

  
Assistant Engineer,  
KIADB, Ballari.



# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

Zonal Office : No: C.A. - 1, Mundargi Industrial Area, 1st Stage,  
Bengaluru Road, Ballari - 583 102.

Phone : 08392 - 251518,

website : www.kiadb.in e-mail : doballari@kiadb.in

No: KIADB / BALLARI / DO /

2020-21

Date : 05.08.2020

## POSSESSION CERTIFICATE

The possession of land in Survey Numbers 36-C1 & 36C-2 of Haruvanahalli Village, Hospet Taluk, Ballari District measuring 6.21 Acres (Six point Twenty one Acres) of land in the aforesaid village as per Annexure A & Certified Revenue Survey Map of the above said village of Hospet Taluk & Ballari District in the Hoblis of **Mariyammanahalli** have been handed over to M/s. Sree Sai Industries Proprietrix: Smt: H.M. Anu, Beside 100 Bed Hospital, 8<sup>th</sup> Cross, M. J. Nagar, Hospete-583201.

### **Boundaries :**

Bounded on North : As per Annexure – A and Revenue Survey map enclosed  
Bounded on South : this Possession certificate  
Bounded on East :  
Bounded on west :

### **Dimensions of the land**

Bounded on North : As per Annexure – A and Revenue Survey map enclosed  
Bounded on South : this Possession certificate  
Bounded on East :  
Bounded on west :

Certified that the land is actually measured by me and the Dimensions and boundaries stated above are as per the actual on the land.

 5/8/2020

**Assistant Engineer / Junior Engineer / Surveyor**

**TAKEN POSSESSION** of the land in Survey Numbers 36-C1 & 36C-2 of Haruvanahalli Village, Hospet Taluk, Ballari District measuring 6.21 Acres in the aforesaid villages as per Annexure A & Certified Revenue survey Map.

Place: Ballari

Dated:

**For SREE SAI INDUSTRIES**

  
Proprietor

**Signature of the Allottee with Seal**

**KARNATAKA INDUSTRIAL AREA DEVELOPMENT BOARD****"ANNEXURE-A"**

Details of List of Sy.Nos & Extent of land Handed over to M/s. Sree Sai Industries  
in Sy. nos. of Haruvanahalli Village, Mariyammanahalli Hobli, Hospet Taluk in  
Ballari District.

**Village: Haruvanahalli**

Sl.No	Sy.No's	Extent
1	36-C1	3.1
2	36-C2	3.11
<b>Total</b>		<b>6.21</b>

<b>ABSTRACT</b>		
Sl.No	Sy.No's	Area Extent (In acres)
1	Haruvanahalli	6.21
<b>Grand Total</b>		<b>6.21</b>

 5/8/2020

Possession handed over by

For SREE SAI INDUSTRIES

  
Proprietor

Possession taken over by

# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

Zonal Office: Plot No:C.A.-1, Mundargi Industrial Area, 1<sup>st</sup> Stage,  
Bangalore Road, Ballari-583102.

Phone : 08392-251518

Website : [www.kiadb.in](http://www.kiadb.in) e-mail : [doballari@kiadb.in](mailto:doballari@kiadb.in)



No: KIADB/BALLARI/DO/33/2020-21

Date: 25.09.2020

To,

M/s. Sree Sai Industries,  
Proprietrix : Smt H.M. Anu,  
Beside 100, Bed Hospital, 8<sup>th</sup> Cross,  
M.J.Nagar, Hospete-583201,  
Ballari-District.

Sir,

Sub : Approval of Fresh Development plan and Building Plan Sy.No: 36-C1 & 36-C2 an of Extent 6.21 acres at Haruvanahalli Village, Marlyammanahalli Kasaba, Hobli, Hospet Taluk, Ballari District.

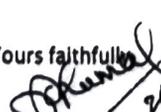
Ref: : your Online Application Dated : 21.08.2020

\*\*\*\*\*

I return herewith One copy of drawing pertaining to the proposed Development plan and factory Building Plan approved subject to the following conditions.

1. Building should be constructed in accordance with local by laws or any other laws in force relating to construction and use of premises.
2. All boundary stoned should be properly preserved and kept in good repair during the period of construction of Building.
3. The final working drawing may be submitted after construction of building according to the approved plan.
4. The plan as corrected in RED should be allowed during construction.
5. In respect of future construction and addition and alteration Regulation No.2 Building schedule of the Board will apply vide second schedule of lease Agreement executed by you with this Board.
6. You should make arrangement for rain water harvesting and ground water recharging in the plot allotted in consultation with ecology and environment department.
7. ETP plants should be compulsorily set up by Hotel Industries, Hospitals where intensive water usage is required besides re-cycling of used water for washing and flushing etc.
8. The company shall ensure that all natural valleys, valley zone, Irrigation tanks in the said land should not be disturbed in compliance of the CDP2015.
9. To compulsorily re-cycle the water in Industrial units which employees more than 500 persons.
10. IT, ITES & BT and service related Industries should compulsorily provide basement/multi-storied parking.
11. Obtain all necessary clearances as applicable from all statutory authorities and produce the same to the Board.
12. You have to submit the drawings for the remaining of 44.78 % area
13. License valid up to 09.08.2023

Yours faithfully,

  
Executive Engineer,  
KIADB, Ballari

26/09/20







GOVERNMENT OF KARNATAKA  
DEPARTMENT OF INDUSTRIES AND COMMERCE



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Phone : 08392-242643, 242858.  
Email [jd-id-bellary@karnatakaindustry.gov.in](mailto:jd-id-bellary@karnatakaindustry.gov.in)  
Web:www.dicballari.in

OFFICE OF THE JOINT DIRECTOR  
DISTRICT INDUSTRIES CENTRE  
Hospet Road, Ballari – 583102

No. DIC/BLY/DLSWA/156/11/2020-21 / 405

Date:12.10.2020

Prop: H M Anu  
M/s Sree Sai Industries,  
Sy No.36C1 , 36C2 & 36B,  
Harovanahalli, Tq Hosapete,  
Dist:Ballari.

Dear Sir,

Sub: Approval of your project by District Level Single Window Clearance Committee Ballari.

- Ref: 1. The Karnataka Industries (Facilitation) Act 2002  
2. Notification No.CI 208 SPI 2002 BANGALORE, dated: 4/8/2004  
3. No. DIC/BLY/DLSWA/151/2//2018-19 Date:27-12-2018  
4. Approval of project in the 156 District Level single Window Clearance Committee Held on 28.09.2020

\*\*\*\*\*

We are pleased to inform you that, your project proposal cleared vide reference (3) has been considered for addition of Cement Activity for M/s Sree Sai Industries and approved as per reference (4) by the 156 District Level Single Window Clearance Committee Bellary, held on 28.09.2020 with following Infrastructural Assurances.

Subject No: 03

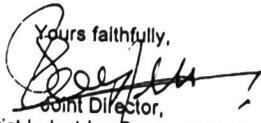
PROJECT:	The project proposal of Sree Sai Industries, to Establish "Mineral Benefication , GGBS & Cement Manufacturing" with an investment of Rs. 410.00 Lakhs is Approved.
LAND:	The Committee resolved to permit the company to establish the unit Sree Sai Industries Sy No.36C1 & 36C2 at Harovanahalli Tq Hosapete Dist:Ballari with an Extent of Total 6.21 Acres of land to be acquired by KIADB under Single Unit complex is Approved and Sy No. 36B of 0.82 Acres Of Govt Land proposed to obtained on Lease by Proprietor is recommended
POWER:	250 KVA
Water	Harovanahalli Gram Panchayath and Geological Department norms
POLLUTION CONTROL:	The promoters to obtain consent for establishment from KSPCB to establish the unit.
ENVIRONMENTAL CLEARANCE:	Should follow the existing Norms and Obtain NOC from the concerned department before commencing.
INCENTIVES & CONCESSIONS:	As per New Industrial Policy 2014-19 / 2020-25.

You are expected to provide employment to the local persons in your proposed unit as per the Government Order No. CI/228/RIS/90, dated 21/04/1995.

We will be pleased to provide the necessary escort services for the speedy implementation of your project. We request you kindly to keep us informed of the progress made in the implementation of the project every quarter.

All private factories, MSMEs, businesses and companies to provide employment as per Sarojini Mahishi Report which is to employ 100% Kannadigas in group C and D category of employees, 80% in Category B and at least 65% in Category A employees.

This approval is valid for two years.

Yours faithfully,  
  
Joint Director,  
District Industries Centre, Ballari  
and

Member Secretary,  
District Level Single Window Clearance Committee

Copy to:

1. Chief Executive officer & Executive member, KIADB Bangalore – for kind information and necessary action.
2. The Deputy Commissioner, Ballari district, Ballari – for kind information and needful action in the matter.
3. The Assistant commissioner, Hospet for kind information and needful action in the matter.
4. The Tasildar –Hospet taluk, District, Bellary for information and needful action in the matter.
5. The Executive Engineer/Assistant Executive Engineer, Gulbarga Electricity Supply company (GESCOM), Hospet for kind information and needful action.
6. The Assistant Director, DIC Sub division Hospet for fallow up action



## ಗ್ರಾಮ ಪಂಚಾಯತಿ ಕಾರ್ಯಾಲಯ ಚಿಲಕನಹಟ್ಟಿ

Email: [chilakanahatt.hpt.bly@gmail.com](mailto:chilakanahatt.hpt.bly@gmail.com)

Mobile: 9480855290

ಸಂ:ಗ್ರಾಪಂಚಿ/ನಿ.ರಾ.ಪ್ರ.ಪತ್ರ/ನಮೂನೆ

ದಿನಾಂಕ:15.10.2020

### ನಿರಾಕ್ಷೇಪಣಾ ಪ್ರಮಾಣ ಪತ್ರ

ವಿಷಯ:- ಸಣ್ಣ ಕೈಗಾರಿಕೆ ಪ್ರಾರಂಭಿಸಲು ಶ್ರೀ ಸಾಯಿ ಇಂಡಸ್ಟ್ರೀಸ್ ಹಾರುವನಹಳ್ಳಿ  
ರವರಿಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:- 1. ಜಿಲ್ಲಾ ಏಕಗವಾಕ್ಷಿ ಕಮಿಟಿಯ ಪರವಾನಿಗೆ, Vide DICbly/DLSWA/152/  
4.13/2019-20/271 dated 13.06.2019  
2. KIADB ಯಿಂದ ಭೂಮಿ ಹಂಚಿಕೆ ಪತ್ರ KIADB /HO/ ALLOT  
/SUC/22926/ 2812/2020-21 dated 22.07.2020  
3. KIADB ಭೂಮಿಯನ್ನು ಹಸ್ತಾಂತರ ಪತ್ರ KIADB/BALLARI/ DO/234/2020-21  
dated 05.08.2020  
4. ರಾಜ್ಯ ಪರಿಸರ ಮಾಲಿನ್ಯ ಮಂಡಳಿಯಿಂದ CFE ಪಡೆದಿರುತ್ತಾರೆ Vide  
concent order CTE 315040 dated 26.09.2019  
5. ನಿಮ್ಮ ಪತ್ರ ಸಂಖ್ಯೆ: ದಿನಾಂಕ;01.10.2020  
6. ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ ರಾಜ್ ಇಲಾಖೆ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ:  
ಗ್ರಾಅಪ/481/ಗ್ರಾಪಂಅ/2016 ದಿನಾಂಕ 27.02.2018

\*\*\*\*\*

ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೆ// ಶ್ರೀ ಸಾಯಿ ಇಂಡಸ್ಟ್ರೀಸ್  
ಹಾರುವನಹಳ್ಳಿ, ಚಿಲಕನಹಟ್ಟಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಆದ ನೀವು ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಉಲ್ಲೇಖ  
05 ರಂತೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಉಲ್ಲೇಖ 01ರಿಂದ 04ರವರೆಗಿನ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ,  
ತಾವು ಸಣ್ಣ ಕೈಗಾರಿಕೆ ಉದ್ದಿಮೆದಾರರಾಗಿದ್ದು(ರೂ. 5.00 ಕೋಟಿಗಳವರೆಗೆ), ಈ ನಿರಾಕ್ಷೇಪಣಾ  
ಪತ್ರದ ಹಿಂಬದಿಯಲ್ಲಿ ಸೂಚಿಸಿರುವ ಷರತ್ತಿಗೊಳಪಟ್ಟು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ  
ದಿನಾಂಕ;19.05.2020 ರಂದು ನಡೆದ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ನಿರ್ಣಯಿಸಿದಂತೆ, ನೀವು ತಮ್ಮ ಎಲ್ಲಾ  
ನಿಗದಿತ ದಾಖಲೆಗಳನ್ನು ದಿನಾಂಕ 01.10.2020 ರಂದು ಒದಗಿಸಿರುವುದರಿಂದ, ರೂ.5000/- ಗಳ  
ನಿರಾಕ್ಷೇಪಣಾ ಶುಲ್ಕ ಪಾವತಿಸಲು ತಮಗೆ ಸೂಚಿಸುವುದರೊಂದಿಗೆ ತಮಗೆ ಸಣ್ಣ ಕೈಗಾರಿಕೆಯನ್ನು  
ಪ್ರಾರಂಭಿಸಲು ಈ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ಯಾವುದೇ ಅಭ್ಯಂತರ ಇರುವುದಿಲ್ಲವೆಂದು ನಿರಾಕ್ಷೇಪಣಾ  
ಪತ್ರವನ್ನು ನೀಡಲಾಗಿದೆ.

  
ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷ ಅಧಿಕಾರಿಗಳು  
ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಚಿಲಕನಹಟ್ಟಿ

  
ಆಧಿಕಾರಿಗಳು  
ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಚಿಲಕನಹಟ್ಟಿ

ಷರತ್ತುಗಳು;

1. ಈ ನಿರಾಕ್ಷೇಪಣಾ ಪ್ರಮಾಣ ಪತ್ರ ಯಾವ ಉದ್ದೇಶಕ್ಕೆ ನೀಡಲಾಗಿದೆಯೋ ಉದ್ದೇಶಕ್ಕೆ ಮಾತ್ರ ಉಪಯೋಗಿಸತಕ್ಕದ್ದು.
2. ಇತರೆ ಇಲಾಖೆಗಳ ಪರವಾನಿಗೆ ಪಡೆಯುವ ಅವಶ್ಯಕತೆ ಇದ್ದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ನೀಡಿರುವ ನಿರಾಕ್ಷೇಪಣಾ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಹಕ್ಕೆಂದು ಪರಗಣಿಸಲಾಗತಕ್ಕದ್ದಲ್ಲ.
3. ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪೂರ್ವಾನುಮತಿಯಿಲ್ಲದೆ ವಿನಃ ವಿನ್ಯಾಸದಲ್ಲಿ ಯಾವುದೇ ಬದಲಾವಣೆಯನ್ನು ಮಾಡಬಾರದು.
4. ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳು ಮುಗಿದ ನಂತರ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ಟ್ರೇಡ್ ಲೈಸೆನ್ಸ್ ಶುಲ್ಕ ಭರಿಸಿ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆಯತಕ್ಕದ್ದು.
5. ವಿನ್ಯಾಸ ಅಂಗೀಕಾರ ಕೋರಿಕೆ ಸಂಬಂಧ ಸಲ್ಲಿಸಲಾಗಿರುವ ದಾಖಲೆ ಅಥವಾ ಬೇರೆ ಯಾವುದೇ ಮಾಹಿತಿಯು ತಪ್ಪಾಗಿದ್ದಲ್ಲಿ ಸದರಿ ವಿನ್ಯಾಸಕ್ಕೆ ನೀಡಿರುವ ನಿರಾಕ್ಷೇಪಣಾ ಪ್ರಮಾಣ ಪತ್ರ ತಾನಾಗಿ ರದ್ದುಗೊಳ್ಳುತ್ತದೆ.
6. ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಸಂಖ್ಯೆ ಗ್ರಾಅಪ/481/ಗ್ರಾಪಂಅ/2016 ದಿನಾಂಕ 27.02.2018 ರಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ತೆರಿಗೆ ನಿಗದಿಪಡಿಸಿಕೊಂಡು ವಾರ್ಷಿಕ ತೆರಿಗೆಯನ್ನು ಕೆಬಎಡಿಬಿಗೆ ಖಡ್ಡಾಯವಾಗಿ ಪ್ರತಿ ವರ್ಷ ಪಾವತಿಸತಕ್ಕದ್ದು. ಇದಕ್ಕೆ ಪ್ರತಿ ವರ್ಷ ಆದಾಯ ತೆರಿಗೆ ಇಲಾಖೆಗೆ ತಾವು ಸಲ್ಲಿಸುವ ಬ್ಯಾಲೆನ್ಸ್ ಶೀಟ್ ನ್ನು ಚಾರ್ಟೆಡ್ ಅಕೌಂಟೆಂಟ್ ಮುಖಾಂತರ ದೃಢೀಕರಿಸಿ ಗ್ರಾಪಂಗೆ ಸಲ್ಲಿಸುವುದು.
7. ಸದರಿ ಕೈಗಾರಿಕ ಘಟಕದಿಂದ ಹೊರದೂಡುವ ಹೋಗೆ.ಅನಿಲ ಹಾಗೂ ಇತರೆ ಕಲ್ಮಶಗಳನ್ನು ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಗಟ್ಟಿ ಸಾರ್ವಜನಿಕರ ಆರೋಗ್ಯಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹಾನಿಯಾಗದಂತೆ ಹಾಗೂ ಪರಿಸರ ಮಾಲಿನ್ಯವಾಗದಂತೆ ನೋಡಿಕೊಳ್ಳತಕ್ಕದ್ದು.
8. ಹಾಲಿ ಇರುವ ಗ್ರಾಮ ಪಂಚಾಯತಿ ನಿಯಮವಳಿಗಳಿಗೆ ಹಾಗೂ ಮುಂದೆ ಬದಲಾವಣೆಯಾಗುವ ಕರ್ನಾಟಕ ಗ್ರಾಮ ಸ್ವರಾಜ್ ಮತ್ತು ಪಂಚಾಯತ ಅಧಿನಿಯಮ 1993ರ ನಿಯಮವಳಿಗಳಿಗೆ ಬದ್ಧರಾಗಿರತಕ್ಕದ್ದು.

Government of Karnataka

Zilla Panchayati, Bellary Taluq Panchayati, HOSAPETE.

GRAMA PANCHAYATI KARYALAYA, Chilakanahatti,  
email: [chilakanahatti.hpt.bly@gmail.com](mailto:chilakanahatti.hpt.bly@gmail.com)

M: 9480855290

NO.Grp/NoC/Form.

Dated:15-10-2020

**NO OBJECTION CERTIFICATE.**

Subject: Issuing No Objection Certificate to SRI  
SAI INDUSTRIES, HARUVANHALLI, to  
start Small induuustry.-Reg,

- Reference:
1. Single Window Committee,  
License vide DIC,bLy./ DLSWA/  
152.4.13/2019-20/271,dated  
13-06-2019,
  2. K.I.A.D.B.,Land Allotment Letter  
No.KIADB/ HO/ Allot/ SUC/  
22926/2812/2020-21,dated 22-  
07-2020,
  3. letter of handing over  
K.I.A.D.B.Land- K.I.A.D.B./  
BALLARI/ DO/234/2020-21,  
Dated 05-08-2020,
  4. Obtained CFE from State  
Pollution Control Board-vide  
concent Order CTE 315040  
Dated 26-09-2019,
  5. Your Letter No. XX DT.01-10-  
2020,
  6. Department of Rural  
Development and Panchayat  
Raj, Circular No.GRP/481/  
GFRPA/2016,Dated 27-02-2018.

-0-

With reference to the above, You- SRI SAI INDUSTRIES, HARUVANHALLI, Chilakanahatti Gram Panchayati, submitted application seeking , No Objection Certificate, vide Reference 05, on examining the Certificates in Reference 01 to 04, You are a small industry businessman, [ upto Rs.5Crores]subject to conditions mentioned in the back/overleaf of this No Objection Certificate, as decided in the General Meeting held on dated 19-05-2020, as you have provided the prescribed records on dated 01-10-2020, with instruction to you to remit Rs.5000/ as No Objection Fees, this No Objection Certificate issued. stating that this PANCHAYATI has No Objection for your starting small industry by you,.

sd/ Panchayati Development Officer.  
Administrative Officer,

Gram Panchayati, Chilakanahatti.

Gram Panchayati, Chilakanahatti

**CONDITIONS:**

1. This No Objection Certificate to be used for the purpose for which it is issued only.
2. if there is necessity to obtain license from other Departments, This this No Objection Certificate issued by Gram Panchayati cannot be considered as a Right.
3. No change may be made in the layout/plan without prior permission from the Gram Panchayati .
4. after completion of the development works, Trade license to be obtained after payment of fees to Gram Panchayati .
5. if the records or any information submitted with regard to change in lay out - acceptance request - No Objection Certificate issued for the acceptance gets automatically cancelled.
6. as per Government's Circular No.GRP/481/GRPA/2016, dated 27-02-2018, tax may be got assessed, annual taxes to be remitted mandatorily to K.I.A.D.B., every year.



## Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Industry Colour:  
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-322582      PCB ID: 81954      Date: 30/12/2020

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

- Ref: 1. Application filed by the industry / organization on 29/12/2020  
2. Inspection of the Industry/organization/by RO, on 30/12/2020

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below:

**Location:**

Name of the Industry: Sree Sai Industries

Address: Sy No. 36-C1 & 36-C2, Harovanahalli Village, Hospet Tq.

Industrial Area: Not In I.A, Harovanahalli,

Taluk: Hospet, District: Bellary

**Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.000	1.800	Water is used for domestic purposes and discharged into Septic Tank & Soak Pit
2	Others .....	2.000	0.000	Water is used for gardening and dust suppression.

**Discharge of Air emissions under the Air Act from the following stacks etc.**

Sl. No.    Description of chimney/outlet    Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	Ggbs manufacturing - 20,000 TPA	1666.6600	TON

This consent is valid for the period from 29/12/2020 to 30/09/2030

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**Consent For Operation  
(CFO-Air, Water)**

Karnataka State Pollution Control Board  
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To,

Sree Sai Industries

8th Cross, MJ Nagara,  
Hospet.

**NOTE:**

The following Conditions mentioned above are not applicable.

**Additional Conditions:**

-1. The applicant shall operate only GGBS Manufacturing unit as per the affidavit dtd: 29-12-2020. 2. The applicant shall apply and obtain CFEE expansion from the Board before establishing Cement Grinding unit for which they have obtained Environment Clearance vide No: SEIAA 34 IND 2019. 3. The applicant shall obey to the final judgment in Hon'ble NGT order in O.A. No: 13/2020(SZ).

**COPY TO:**

1. The Regional Officer, Bellary for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 150000

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**Consent For Operation  
(GEO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
Sy No.597 P, Ward No.25, 4th Main, Bellary-583104  
Tele : 9900145500

Industry Colour:  
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Industry Scale: SMALL

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**D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

**E. NOISE POLLUTION CONTROL:**

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**F. GENERAL CONDITIONS:**

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

**Note:** All efforts should be made to remove colour and unpleasant odour as far as practicable.

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**Consent For Operation  
(CFO-Air,Water)**

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**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1

3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

**C. MONITORING & REPORTING:**

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month/ indicated in Annexure for the parameters.



**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
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**LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.**

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

- The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
- An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the  
Karnataka State Pollution Control  
Board

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## Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board  
Zonal Office : Bellary,  
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### Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Conveyor Belt	Conveyor Belt		0 PM(mg/NM3),SO2(PPM),NOx (PPM)	SPM	HDC,WBW	—
2	Raw Silo	Silos - 1 x 100 Ton and 1 x 200 Ton		0 PM(mg/NM3),SO2(PPM),NOx (PPM)	100,50,50	GRB,WBW	—
3	D.G. Sets	DG Set- 125KVA		5 PM(mg/NM3),SO2(PPM),NOx (PPM)	100,50,50	AEC	—
4	Ball Mill	Ball Mill		0 PM(mg/NM3),SO2(PPM),NOx (PPM)	100,50,50	FIL,GRB,HDC	—

Note:

HDC,WB : Hood Cover  
W

GRB,WB : Green Belt  
W

AEC : Accoustic Enclosures

FIL,GRB, : Bag Filter  
HDC

Note:

- The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
- The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
- There shall be no smell or odour nuisance from the industry.

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL  
SOUTHERN BENCH**

**I.A. No.                      of 2021**

**In**

**Original Application No. 13 of 2020**

**Padma Kodali**

**...Applicant**

**Versus**

**State Environmental Impact Assessment  
Authority & 2 Others.**

**...Respondent**

**TYPED SET OF DOCUMENTS FILED BY THE  
3<sup>RD</sup> RESPONDENT**

**M/S. VIVRTI LAW**

**BHARADWAJARAMASUBRAMANIAM R  
(ROLL NO. MS.1463/2011)**

**DIWAAGAR R.S.**

**(ROLL NO.MS.2425/2012)**

**AISHWARYA RUKMANI KRISH K**

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